

PROFORMA FOR DECLARATION ASSETS
(AS On 31-03-2012)

Smt. Shradha Shukla Sharma
21st Dec. 1970
Civil Judge Class I & Judicial Magistrate

Name of officer (In full)

Date of Birth

Present post held

Immovable Property				
Name of District Sub-Division Taluka and Village in which property is situated	Name and details of Property		If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired? Whether by purchase, lease, mortgage, inheritance, gift or otherwise with details of persons from whom acquired.
	Housing and other Buildings	Land		
1	2	3	4	5
Aile.	Aile.	Aile.	Aile.	Aile.

(श्रीमती श्रद्धा शुक्ला शर्मा)
द्वितीय व्यवहार न्यायाधीश, वर्ग-1
दुर्ग (छ.प.)

Movable Property (Valued Above 25,000/- of Rs.)	
Name of Articles	
WAGINOR LXI CAR	3,75,000/- (on car loan) (Humble High Court - has ^{granted} permission)
Jewellery (Worth Rs.)	Jewellery (Lump Sum)
Approx. 12 tolas Gold 1/2 kg Silver	3,00,000/- (Received as Gift in Marriage)
Shares/Debentures	
Name of issuing Company	Nos. of Shares
1	2
Nil	Nil

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Life Insurance Policy & Others			
Name of issuing Company 1		Amount 2	
Life Insurance Corporation of India (Mediclaim & money Plus)		1,000,000/ 1,000,000/	
Bank Deposits/Securities & Investments			
	Name of Bank	City	Amount
1) Fixed Deposits	State Bank of India, Allahabad	Durg.	2,000,000/-
2) Savings Bank AVCS	State Bank of India	Durg.	49,154/- only.
3) PPF			
4) GPF	As Per govt. Rules.		5000/- Per month deduction (5000,000/- approx)
5) NSS			
6) Others			

1- In case where it is not possible to assess the value accurately the approximate value in relation to present condition may be indicated
Note - the expected declaration of assets is subject to provisions of C.G. Civil Services (Conduct) Rules 1965

Signature & Date
10.10.2013
रुनीय व्यवहार न्यायाधीश, वर्ग-
डुर्ग (उ.ग.)